

SUPREME COURT OF INDIA
(ADVOCATES-ON-RECORD EXAMINATION – DECEMBER 2026)

F. No. AOR Exam. /Dec./2026
New Delhi, 25th September, 2026

NOTIFICATION

1. Under Rules 5 (i) and (ii) of Order IV, Supreme Court Rules, 2013 and Regulation 2 of the Regulations regarding Advocates-on-Record (AOR) Examination made thereunder governing the examination for Advocates-on-Record, it is hereby notified for the information of all concerned that as per the directions of the Competent Authority, the next AOR Examination shall be held at New Delhi on **19th, 20th, 22nd and 23rd December, 2026, only for those candidates who are eligible to re-appear under either Regulation 11(i) or 11(ii) of the Regulations regarding Advocates-on-Record Examination, arising out of the result of Advocates-on-Record Examination – June, 2025, as well as earlier examinations.**
2. The candidates who are eligible to re-appear under Regulation 11(i) or 11(ii) of the Regulations regarding Advocates-on-Record Examination are informed that although they have the permission to appear in the subsequent examination in one paper only, this would be at their option, and such candidates may, if they so choose, be entitled to appear in the entire examination afresh. The option will have to be finally exercised by the candidates at the time of submitting the proforma application for the subsequent examination, and the same shall be final and binding on the candidates.
3. Duly filled in applications may be submitted in the AOR Examination Cell i.e., **Room No. 308, 3rd Floor, B-Block, Administrative Buildings Complex, Supreme Court of India, New Delhi-110001** during office hours **from 01st October, to 15th October, 2026**. For the convenience of the candidates, copy of the Application Form along with Instructions/Guidelines for submission of Application Form, has been appended to this notification as **Annexure-'A' (Page nos. 13 and 14)**. **No application shall be accepted after the last date for receipt of applications i.e. 15th October, 2026 after 5.00 p.m.**
4. Under Regulation 4(a) of the Regulations regarding Advocates-on-Record Examination, the examination comprises the subjects: (I) Practice & Procedure of the Supreme Court; (II) Drafting - Refer to Notice - I (**Page no. 4**); (III) Advocacy & Professional Ethics - Refer to Notice - II (**Page no. 5**); and (IV) Leading Cases - Refer to Notice - III along with list of Leading Cases (**Page nos. 7 to 10**).
5. Under Regulation 12 of the Regulations regarding Advocates-on-Record Examination, no application/representation for re-evaluation of answer sheets shall be entertained.

Application/representation seeking relief other than in the nature of re-evaluation shall not be entertained beyond a period of 30 days from the date of declaration of the result.

6. In the ensuing examination, those who are given roll numbers and who absent themselves in the examination will be treated as not sufficiently prepared for the examination and will be dealt with under Regulation 5(b) without giving them any further opportunity, and they shall not be permitted to sit in any subsequent examination except for good reason and with the express permission of the Board of Examiners.

"5(b) If the Committee on the recommendation of the Board of Examiners is of the opinion that a candidate has not sufficiently prepared himself for the examination they may prescribe a time within which he shall not present himself again for examination."

7. Under Regulation 11(iii) of the Regulations regarding Advocates-on-Record Examination, a candidate who fails in all the papers of the examination shall not be permitted to appear in the next examination.
8. The candidates, who do not appear in all the papers and fail in any of the papers in which they have appeared, shall be treated to have failed in all the papers, including the papers they have not appeared.
9. Under Regulation 11(iv) of the Regulations regarding Advocates-on-Record Examination, a candidate shall not be allowed more than five chances to appear in the examination. Appearance, even in any one of the papers, in an examination shall be deemed to be a chance. Those candidates who have already availed five chances are, therefore, not eligible to apply for AOR Examination - December 2026. However, vide Circular F. No. 17/AOR Exam. dated 17.05.2024, the Advocates-on-Record Examination held in December 2021 shall not be reckoned as a chance while counting the five permissible chances. Accordingly, as one-time relaxation, one more chance is permissible to the eligible candidates on the basis of their result in the last examination they appeared at.
10. The Advocates-on-Record Examination – December 2026 shall be conducted through Pen & Paper mode only.

Sd/-

(Aarti Singh)
Registrar (J) & Secretary,
Board of Examiners,
Advocates-on-Record Examination

Copy for information to: -

1. The Hony. Secretary, Supreme Court Bar Association with two spare copies for placing the same on the Notice Board.
2. The Hony. Secretary, Supreme Court Advocates-on-Record Association with two spare copies for placing the same on the Notice Board.
3. PPS to Ld. Attorney General for India (Chairman, Board of Examiners, Advocates-on-Record Examination)
4. PS to Ld. Secretary General
5. PS to Ld. Registrar (J) (HR/Admn. I)
6. PS to Ld. Registrar (J) (Admn. General)
7. Branch Officer (Cash & A/c-II)
8. All concerned.

NOTICE - I

Subject: Paper-II (Drafting)

In the Regulations regarding Advocates-on-Record Examination published in the Notification No. G.S.R. 368(E) dated 27th May, 2014, the syllabus for Paper-II (Drafting) is given as follows:

1. Petitions for Special Leave and Statements of Cases etc.
2. Decrees & Orders and Writs etc.

This is to clarify that the syllabus includes petitions of appeal; plaint and written statement in a suit under Article 131 of the Constitution of India; review petitions under Article 137 of the Constitution of India; transfer petitions under Section 25 of the Civil Procedure Code, 1908; Article 139 of the Constitution of India and **Section 446 of the Bharatiya Nagarik Suraksha Sanhita, 2023** (Corresponding to Section 406 of the Criminal Procedure Code, 1973); contempt petitions under Article 129 of the Constitution of India; interlocutory applications including applications for bail, condonation of delay, exemption from surrendering, revocation of special leave etc.

NOTICE - II

Subject: Paper-III (Advocacy and Professional Ethics)

This is for information of all concerned that the following topics are suggested for study in Paper-III of the said Examination: -

1. The concept of a profession; Nature of the legal profession and its purposes; Connection between morality and ethics; Professional Ethics in general: - definitions, general principles, seven lamps of advocacy, public trust doctrine, exclusive right to practice in Court;
2. History of legal profession in India and relevant statutes.
3. Law governing the profession and its relevance and scope; professional excellence and conduct. Professional, criminal and other misconduct and punishment for it (Ss. 35 and 24(A) and other provisions of the Advocates Act, 1961 and prescribed code of conduct); Duty not to strike; Advertisement/ Solicitation.
4. The rules of the Bar Council of India on the obligations and duties of the profession, need to shun sharp practices and commercialisation of the profession and the role of the Bar in promotion of legal services under the constitutional scheme of providing equal justice. Role of Bar Council in regulating ethics. Bar Council Rules Chapter II Standard of professional conduct and Etiquette. Different duties of an advocate including categories laid down in the Bar Council Rules on ethics. Conflict between duties and law to resolve them. Difference between breach of ethics and misconduct and negligence, misconduct and crime.
5. Comparative study of the profession and ethics in various countries, and their relevance to the Bar.
6. Perspectives on the role of the profession in the adversary system and critiques of the adversary system vis-à-vis ethics.
7. Issues of advocacy in the criminal law adversarial system, the zealous advocacy in the criminal defense setting and Prosecutorial Ethics.
8. Lawyer client relationship, confidentiality and issues of conflicts of interest **Section 132 of the Bharatiya Sakshya Adhiniyam, 2023** (Corresponding to Sec. 126 of the Indian Evidence Act, 1872); Counseling, negotiation and mediation and their importance to administration of justice. Mediation – Ethical Consideration; Amicus Curiae – Ethical Consideration.

9. Current developments in the organization of the profession, firms, companies etc. and application of ethics.
10. Special role of the profession in the Supreme Court practice and its obligations to administration of justice. Adjournments; Duties of Advocate-on-Record; Supervisory role of the Supreme Court; Contempt of Courts.

It will not be the responsibility of the Registry to supply any book to any candidate.

NOTICE - III

Subject: Paper – IV (Leading Cases).

During the Advocates-on-Record Examination, the Head Notes of the Leading Cases (Paper-IV) will be made available by the Registry to the candidates in the Examination Hall at the time of Examination and the same should be returned immediately to the Invigilators, at the end of the Examination.

All the Head Notes have been separately printed and bound. The candidates are requested not to spoil by underlining or putting any mark anywhere on the Head Notes as they are to be used in the future examinations also.

The list of Leading Cases is as under: -

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
1.	His Holiness Kesavananda Bharati Sripadagalavaru v. State of Kerala	[1973] Suppl. SCR 1	(1973) 4 SCC 225
2.	Maneka Gandhi v. Union of India	[1978] 2 SCR 621	(1978) 1 SCC 248
3.	Minerva Mills Ltd. & Ors. v. Union of India & Ors.	[1981] 1 SCR 206	(1980) 3 SCC 625
4.	Sharad Birdhi Chand Sarda v. State of Maharashtra	[1985] 1 SCR 88	(1984) 4 SCC 116
5.	A.R. Antulay v. R.S. Nayak & Anr.	[1988] 1 Suppl. SCR 1	(1988) 2 SCC 602
6.	Kihoto Hollohan v. Zachillhu and Others	[1992] 1 SCR 686	(1992) Supp 2 SCC 651
7.	Indra Sawhney and Ors. Etc. Etc. v. Union of India and Ors. Etc. Etc.	[1992] 2 Suppl. SCR 454	1992 Supp (3) SCC 217
8.	S.R. Bommai and Ors. v. Union of India and Ors.	[1994] 2 SCR 644	(1994) 3 SCC 1
9.	L. Chandra Kumar v. Union of India and Others	[1994] 6 Suppl. SCR 261	(1995) 1 SCC 400
10.	Vellore Citizens Welfare Forum v. Union of India and Ors.	[1996] 5 Suppl. SCR 241	(1996) 5 SCC 647
11.	D.K. Basu v. State of West Bengal	[1996] 10 Suppl. SCR 284	(1997) 1 SCC 416
12.	Mafatlal Industries Ltd. Etc. Etc. v. Union of India Etc. Etc.	[1996] 10 Suppl. SCR 585	(1997) 5 SCC 536
13.	Vishaka and Ors. v. State of Rajasthan and Ors.	[1997] 3 Suppl. SCR 404	(1997) 6 SCC 241
14.	Githa Hariharan and Anr. v. Reserve Bank of India and Anr.	[1999] 1 SCR 669	(1999) 2 SCC 228
15.	Rupa Ashok Hurra v. Ashok Hurra and Anr.	[2002] 2 SCR 1006	(2002) 4 SCC 388
16.	Pradeep Kumar Biswas and Ors. v. Indian Institute of Chemical Biology and Ors.	[2002] 3 SCR 100	(2002) 5 SCC 111

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
17.	P. Rama Chandra Rao v. State of Karnataka	[2002] 3 SCR 60	(2002) 4 SCC 578
18.	T.M.A. Pai Foundation and Ors. v. State of Karnataka and Ors.	[2002] 3 Suppl. SCR 587	(2002) 8 SCC 481; AIR 2003 SC 355
19.	P.A. Inamdar v. State of Maharashtra		(2004) 8 SCC 139
20.	Technip SA v. SMS Holding (Pvt.) Ltd. & Ors.	[2005] 1 Suppl. SCR 223	(2005) 5 SCC 465
21.	M/s. S.B.P. and Co. v. M/s. Patel Engineering Ltd. and Anr.	[2005] 4 Suppl. SCR 688	(2005) 8 SCC 618
22.	Rameshwar Prasad & Ors. v. Union of India and Anr.	[2006] 1 SCR 562	(2006) 2 SCC 1
23.	I.R. Coelho (Dead) By LRs. v. State of Tamil Nadu	[2007] 1 SCR 706	(2007) 2 SCC 1
24.	Common Cause (A Regd. Society) v. Union of India & Ors.	[2008] 6 SCR 262	(2008) 5 SCC 511
25.	State of West Bengal & Ors. v. The Committee for Protection of Democratic Rights, West Bengal & Ors.	[2010] 2 SCR 979	(2010) 3 SCC 571
26.	Smt. Selvi & Ors. v. State of Karnataka	[2010] 5 SCR 381	(2010) 7 SCC 263
27.	Re: Special Reference No. 1 of 2012 [Under Article 143(1) of the Constitution of India]	[2012] 9 SCR 311	(2012) 10 SCC 1
28.	Republic of Italy and Ors. v. Union of India and Ors.	[2013] 4 SCR 595	(2013) 4 SCC 721
29.	Novartis AG v. Union of India & Others	[2013] 13 SCR 148	(2013) 6 SCC 1
30.	Dr. Balram Prasad v. Dr. Kunal Saha & Ors.	[2013] 12 SCR 30	(2014) 1 SCC 384
31.	Lalita Kumari v. Govt. of U.P. and Ors.	[2013] 14 SCR 713	(2014) 2 SCC 1
32.	National Legal Services Authority v. Union of India and Others	[2014] 5 SCR 119	(2014) 5 SCC 438
33.	Pramati Educational & Cultural Trust @ & Ors. v. Union of India & Ors.	[2014] 11 SCR 712	(2014) 8 SCC 1
34.	M/s. Kailash Nath Associates v. Delhi Development Authority & Anr.	[2015] 1 SCR 627	(2015) 4 SCC 136
35.	Shreya Singhal v. Union of India	[2015] 5 SCR 963	(2015) 5 SCC 01
36.	Supreme Court Advocates-on-Record Association and Another v. Union of India	[2015] 13 SCR 1	2016 (5) SCC 1
37.	Union of India v. V. Sriharan @ Murugan & Ors.	[2015] 14 SCR 613	2016 (7) SCC 1
38.	Gujarat Urja Vikas Nigam Limited v. EMCO Limited & Others	[2016] 1 SCR 857	(2016) 11 SCC 182
39.	Mukesh & Anr. v. State for NCT of Delhi & Ors.	[2017] 6 SCR 1	(2017) 6 SCC 1
40.	Excel Crop Care Limited v. Competition Commission of India and Another	[2017] 5 SCR 901	(2017) 8 SCC 47
41.	Common Cause v. Union of India and Ors.	[2017] 13 SCR 361	(2017) 9 SCC 499

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
42.	Shayara Bano v. Union of India and Others	[2017] 9 SCR 797	(2017) 9 SCC 1
43.	Justice K S Puttaswamy (Retd.), and Anr. v. Union of India and Ors.	[2017] 10 SCR 569	(2017) 10 SCC 1
44.	Common Cause (A Regd. Society) v. Union of India & Another	[2018] 6 SCR 1	2018 (5) SCC 1
45.	Municipal Corporation, Ujjain and Anr. v. BVG India Limited and Ors.	[2018] 6 SCR 861	[2018 (5) SCC 462]
46.	Shakti Vahini v. Union of India & Others	[2018] 3 SCR 770	(2018) 7 SCC 192
47.	Navtej Singh Johar & Ors. v. Union of India Thr. Secretary Ministry of Law and Justice	[2018] 7 SCR 379	(2018) 10 SCC 1
48.	Justice K.S. Puttaswamy (Retd.) & Anr. v. Union of India & Ors.	[2018] 8 SCR 1	(2019) 1 SCC 1
49.	Jarnail Singh & Others v. Lachhmi Narain Gupta & Others	[2018] 10 SCR 663	(2018) 10 SCC-396
50.	Joseph Shine v. Union of India	[2018] 11 SCR 765	(2019) 3 SCC 39
51.	Competition Commission of India v. Bharti Airtel Limited and Others	[2018] 14 SCR 489	(2019) 2 SCC 521
52.	Swiss Ribbons Pvt. Ltd. & Anr. v. Union of India & Ors.	[2019] 3 SCR 535	(2019) 4 SCC 17
53.	Ssangyong Engineering & Construction Co. Ltd. v. National Highways Authority of India (NHAI)	[2019] 7 SCR 522	2019(15) SCC 131
54.	Dr. Ashwani Kumar v. Union of India and Another	[2019] 12 SCR 30	2019 SCC Online SC 1144
55.	Roger Mathew v. South Indian Bank Limited and Ors.	[2019] 16 S.C.R. 1	(2020) 6 SCC 1
56.	Central Public Information Officer Supreme Court of India v. Subhash Chandra Agarwal	[2019] 16 S.C.R. 424	(2020) 5 SCC 481
57.	Committee of Creditors of Essar Steel India Limited Through Authorised Signatory v. Satish Kumar Gupta and Others	[2019] 16 S.C.R. 275	(2020) 8 SCC 531
58.	M/s Shanti Conductors Private Limited v. Assam State Electricity Board and Others	[2019] 16 S.C.R. 252	(2020) 2 SCC 677
59.	Keisham Meghachandra Singh v. The Hon'ble Speaker Manipur Legislative Assembly & Ors.	[2020] 2 S.C.R. 132	2020 (2) SCALE 329
60.	Sushila Aggarwal and Others v. State (NCT of Delhi) and Another	[2020] 2 S.C.R. 1	(2020) 5 SCC 1
61.	Dheeraj Mor v. Hon'ble High Court of Delhi	[2020] 2 S.C.R. 161	(2020) 7 SCC 401
62.	Internet and Mobile Association of India v. Reserve Bank of India	[2020] 2 S.C.R. 297	(2020) 10 SCC 274
63.	Indore Development Authority v. Manoharlal and Others Etc.	[2020] 3 S.C.R. 1	(2020) 8 SCC 129
64.	Madras Bar Association v. Union of India & Anr.	[2020] 2 S.C.R. 246	2020 (13) SCALE 443
65.	Nandini Sundar v. State of Chhattisgarh	[2011] 8 SCR 1028	(2011) 7 SCC 547
66.	Arnesh Kumar v. State of Bihar	[2014] 8 S.C.R. 128	(2014) 8 SCC 273

S.No.	Cause Title	SCR Citation	Equivalent citation in other journals
67.	Abhiram Singh v. C.D. Commachen	[2017] 1 S.C.R. 158	(2017) 2 SCC 629
68.	Neeraj Dutta v. State (NCT of Delhi)	[2022] 5 SCR 104	(2023) 4 SCC 731
69.	Sukhpal Singh Khaira v. State of Punjab	[2022] 10 S.C.R. 156	(2023) 1 SCC 289
70.	Satender Kumar Antil v. CBI	[2022] 10 S.C.R. 351	(2022) 10 SCC 51
71.	Janhit Abhiyan v. Union of India	[2022] 14 S.C.R. 1	(2023) 5 SCC 1
72.	Shilpa Sailesh v. Varun Sreenivasan	[2023] 5 S.C.R. 165	(2023) 14 SCC 231
73.	Kaushal Kishor v. State of U.P.	[2023] 8 S.C.R. 581	(2023) 4 SCC 1
74.	Subhash Desai v. State of Maharashtra	[2023] 8 S.C.R. 857	(2024) 2 SCC 719
75.	Cox & Kings Ltd. v. SAP India (P) Ltd.	[2023] 15 S.C.R. 621	(2024) 4 SCC 1
76.	Interplay B/w Arbitration Agreements under Arbitration, 1996 & Stamp Act, 1899, In re,	[2023] 15 S.C.R. 1081	(2024) 6 SCC 1
77.	Article 370 of the Constitution, In re,	[2023] 16 S.C.R. 1	2023 SCC OnLine SC 1647
78.	Assn. for Democratic Reforms (Electoral Bond Scheme) v. Union of India	[2024] 2 S.C.R. 420	(2024) 5 SCC 1
79.	Kavita Kamboj v. High Court of Punjab & Haryana	[2024] 2 S.C.R. 1136	(2024) 7 SCC 103
80.	Sita Soren v. Union of India	[2024] 3 S.C.R. 462	(2024) 5 SCC 629
81.	State (NCT of Delhi) v. BSK Realtors LLP	[2024] 5 S.C.R. 1159	(2024) 7 SCC 370
82.	Mineral Area Development Authority v. SAIL	[2024] 7 S.C.R. 1549	(2024) 10 SCC 1
83.	State of Punjab v. Davinder Singh	[2024] 8 S.C.R. 1321	(2025) 1 SCC 1
84.	Aligarh Muslim University v. Naresh Agarwal		2024 SCC OnLine SC 3213
85.	Property Owners Association & Ors. v. State of Maharashtra & Ors.	[2024] 11 S.C.R. 1	2024 SCC OnLine SC 3122
86.	Tej Prakash Pathak v. High Court of Rajasthan	[2024] 12 S.C.R. 28	(2025) 2 SCC 1

Note: - The Head Notes of the aforementioned Leading Cases are available on the official website of the SCI.

Instructions / Guidelines for submission of Application Form for Advocates-on-Record Examination-December 2026, only for those candidates who are eligible to re-appear under Regulation 11(i)/11(ii)

The eligible aspirants for the forthcoming Advocates-on-Record Examination-December 2026 are hereby informed that the acceptance of the Application Form will be subject to the fulfilment of the following conditions: -

1.	(i) The Application Form should be legibly filled and duly signed by the applicant-Advocate. (Annexure – ‘A’ from page 13 and 14) (ii) All the fields mentioned in the Application Form have to be filled by the applicant-Advocate. If any field is not applicable, the same may be struck out. No material information should be concealed. (iii) One recent photograph has to be pasted at the designated place, i.e., on the top-right side of the Application Form. (iv) Self-attested and legible copy of the Enrolment Certificate has to be annexed to the Application Form. (v) Incomplete/Illegible Application Form shall be summarily rejected.
2.	For online payment, the applicant-Advocate is required to deposit the prescribed AOR Examination fee of ₹ 750/-. Step by step procedure for the payment is appended at Annexure - ‘C’ (at page nos. 18 to 20).
3.	After depositing the requisite examination fee, the applicant-Advocate is required to submit the physical copy of the following documents: (i) Application Form, with one recent photograph affixed thereon. (ii) Self-attested copy of Enrolment Certificate. (iii) Receipt of payment of ₹ 750/-. These documents should be submitted at or sent by post/courier to AOR Examination Cell, Room No. 308, 3rd Floor, B-Block, Administrative Buildings Complex, Supreme Court of India, New Delhi-110001.

	<u>Guidelines for the facility of scribe:</u> (i) The Persons with Benchmark Disabilities (PwBD) in the categories of blindness, locomotor disability (both arms affected - BA) and cerebral palsy will be eligible for the facility of a scribe. In case of other category of Persons with Benchmark Disabilities as defined under section 2(r) of the Rpwd Act, 2016, such candidates will be eligible for the facility of a scribe on production of a certificate, to the effect that the person concerned has physical limitation to write, and scribe is essential to write examination on his/her behalf, from the Chief Medical Officer/Civil Surgeon/Medical Superintendent of a Government Health Care institution as per proforma at Annexure-B (page no. 15). Further, for persons with specified disabilities covered under the definition of Section 2(s) of the Rpwd Act, 2016 but not covered under the definition of Section 2(r) of the said Act, i.e., persons having less than 40% disability and having difficulty in writing will be eligible to be provided the facility of a scribe subject to production of a certificate to the effect that person concerned has limitation to write and that scribe is essential to write examination on his/her behalf from the competent medical authority of a Government healthcare institution as per proforma at Annexure-B1 (page no. 16). (ii) The candidate will have to arrange his/her own scribe at his/her own cost. The details of scribe will be sought as per proforma at Annexure-B2 (page no. 17). (iii) The scribe shall neither be a law graduate nor a person pursuing a course in law and shall possess qualifications one level below that of the candidate appearing in the Examination. (iv) The candidate shall be required to produce all relevant documents in support of eligibility for availing the facility of a scribe at least 15 days prior to the date of examination. Failure to produce the requisite documents shall disqualify the candidate from availing the facility of a scribe. (v) Such candidate who uses a scribe shall be eligible for compensatory time of 20 minutes for each hour of the examination. (vi) No attendant/person, other than the duly approved scribe of the eligible candidate, shall be permitted to enter at the examination venue.
5.	The final acceptance of the Application Form will be subject to the receipt of the hard copy of the Application Form. <u>The candidates may please note that the last date for submission of the Application Form for AOR Examination – December, 2026 is latest by 05:00 p.m. on 15th October, 2026. The Registry will not be responsible for any delay.</u>
8.	In case, at any stage, an applicant-Advocate is found to be ineligible to apply for AOR Examination - December 2026, his/her Application Form will be rejected.

LAST DATE OF SUBMISSION: 15.10.2026

IN THE SUPREME COURT OF INDIA
APPLICATION FOR ADVOCATES-ON-RECORD EXAMINATION – DEC, 2026
{only for those candidates who are eligible to re-appear under Regulation 11(i) or 11(ii)}

**Affix recent
passport size
photograph**

To,
Hon'ble the Chief Justice of India
and His Companion Hon'ble Judges
of the Supreme Court of India

The humble petition of _____
an Advocate, S/o. / D/o. / W/o. Shri/Smt. _____
most respectfully showeth: (**Name in block letters as per enrolment certificate**)

1. That I was enrolled as an Advocate with the Bar Council of _____
on _____ vide Enrolment No. _____ and that my name is still borne on
the rolls of the said Bar Council. (**Self-attested copy of Enrolment Certificate to be
attached**)

2. That I have undergone training for one year under Mr./Ms./Mrs. _____,
Advocate-on-Record from _____ to _____ and the Certificate of
Completion of training has already been filed.

OR

That I have been exempted from compliance with the Rules under Rule 5(ii)(c)(1) or(2),
Order IV of the Supreme Court Rules, 2013 vide letter no. _____.

3. That I have never been convicted of any offence.

OR

That I have been convicted of an offence under _____ and
sentenced to _____ by _____ Court and the said
conviction and sentence has been stayed or suspended by
_____ Court.

OR

That a period of two years has lapsed after I have served out the sentence/have paid
the fine imposed on me. (Particulars of conviction and sentence and date of release or
payment of fine should be given).

4. That my date of birth is _____.

5. Whether the candidate belongs to the category of Person with Benchmark Disability
(PwBD)/Person with Disability (PwD) and wishes to avail the facility of a scribe:
(Yes/No) _____

(If yes, please refer to the Sr. No. 4 of the "Instructions / Guidelines for submission of Application Form
for the Advocates-on-Record Examination-December, 2026, only for those candidates who are eligible
to re-appear under Regulation 11(i)/11(ii)" in the notification at page nos. 11 and 12.)

6. That I desire to be registered as an Advocate-on-Record of the Supreme Court.

7. That I applied, but did not appear at the earlier examination(s) held in the year(s) _____ vide Roll No(s). _____.

8. That I appeared in the earlier examination(s), particulars of which are as follows: -

S. No.	Year of the Examination(s)	Roll No.	Result
1.			
2.			
3.			
4.			
5.			

9. That I have been granted permission to re-appear under Regulation 11(i) / 11(ii) and, therefore, will appear in Paper No. _____ (_____).

OR

I do not wish to re-appear under Regulation 11(i) / 11(ii), and finally exercise option to appear in the entire examination afresh.

10. That I am aware that after issuance of Roll No., if I absent myself in the examination or in any of the papers, I will be treated as not sufficiently prepared and will be dealt with under Regulation 5(b) without being given further opportunity, and that I shall not be permitted to sit in any subsequent Examination, without prior permission of the Board of Examiners.

11. That I, therefore, pray that Your Lordships may be pleased to permit me to sit in the examination to be held by this Hon'ble Court in December, 2026 and I, as in duty bound, shall ever pray.

Signed this the _____ day of October, 2026.

Signature

Office Address: _____

Residence Address: _____

Mobile No.: _____

E-Mail ID:

(Write E-mail ID legibly)

Certificate regarding physical limitation in an examinee to write

This is to certify that, I have examined Mr./Ms./Mrs. _____
(name of the candidate with disability), a person with
_____ (nature and percentage of disability as
mentioned in the certificate of disability), S/o./D/o./W/o.
_____, a resident
of _____
(Village/District/State) and to state that he/she has physical limitation which
hampers his/her writing/typing capabilities owing to his/her disability.

Signature Chief Medical Officer/ Civil Surgeon/ Medical
Superintendent of a
Government Health Care Institution

Name & Designation Name of
Government Hospital/ Health
Care Centre with Seal

Place:

Date:

Note: Certificate should be given by a specialist of the relevant
stream/disability (e.g. Visual Impairment-Ophthalmologist, Locomotor
disability-Orthopedic specialist/ PMR)

Certificate for person with specified disability covered under the definition of Section 2(s) of the RPwD Act, 2016 but not covered under the definition of Section 2(r) of the said Act, i.e. persons having less than 40% disability and having difficulty in writing.

This is to certify that, we have examined Mr/Ms/Mrs(name of the candidate), S/o /D/o/W/o....., a resident of(Vill/PO/PS/District/State), aged yrs, a person with (nature of disability/condition), and to state that he/she has limitation which hampers his/her writing/typing capability owing to his/her above condition. He/she requires support of scribe/passage reader for writing/typing the examination.

2. The above candidate uses aids and assistive device such as prosthetics & orthotics, hearing aid (name to be specified) which is /are essential for the candidate to appear at the examination with the assistance of scribe.

3. This certificate is issued only for the purpose of appearing in written examinations conducted by recruitment agencies as well as academic institutions and is valid upto (it is valid for maximum period of six months or less as may be certified by the medical authority)

Signature of medical authority

(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)	(Signature & Name)
Orthopedic / PMR specialist	Clinical Psychologist / Rehabilitation Psychologist/Psychiatrist / Special Educator	Neurologist (if available)	Occupational therapist (if available)	Other Expert, a nominated by the Chairperson (if any)
(Signature & Name)				
Chief Medical Officer/Civil Surgeon/Chief District Medical Officer.....Chairperson				

Name of Government Hospital/Health Care Centre with Seal

Place:

Date:

DECLARATION FORM

(Fill up the DECLARATION and submit prior to 15 days of the date of examination)

The undersigned, Shri/Smt./Km. _____ is an eligible candidate for the Advocates-on-Record Examination – December 2026 and Shri/Smt./Km. _____

_____ qualification _____ is an eligible writer (scribe) for the eligible candidate, do hereby declare that: -

1. The scribe is identified by the candidate as per his/her own choice at his/her own cost. The candidate is visually impaired or having locomotor disability (both arms affected - BA) or cerebral palsy or his/her writing speed is adversely affected permanently, and he/she needs a writer (scribe) as permissible under the Government of India rules. (Attached copy of Certificate at **Annexure-B/B1**)
2. The scribe is neither a law graduate nor a person pursuing a course in law and possesses qualifications one level below that of the candidate appearing in the Examination.
3. The candidate availing services of a scribe is eligible for compensatory time of 20 minutes for each hour of the examination.
4. In view of the importance of the time element and the examination, the candidate undertakes to fully satisfy the Medical Officer of the Organization that there was necessity for use of a scribe as his/her writing speed is affected by the disabilities.
5. The scribe arranged by him/her is not a candidate for the examination. Also, the same scribe is not being used by any other candidate except the undersigned candidate.
6. All the above statements made by us are true and correct to the best of our knowledge and belief. We also understand that in case it is detected at any stage of the examination that we do not fulfil the eligibility norms and/or that the information furnished by us is incorrect/false or that we have suppressed any material fact(s), the candidature of the applicant will stand cancelled, irrespective of the result of the examination. If any of these shortcoming(s) is/are detected even after the candidate's registration as an AOR, his/her registration is liable to be terminated. In such circumstances, both signatories will be liable for strict action as may be deemed fit by the Competent Authority.

Given under our signature: -

Signature of the Scribe
Name of the Scribe:
Aadhar No.:
Postal Address:
Mobile No.:

Signature of the Candidate
Name of the Candidate: -
Roll No.
Postal Address:
Mobile No.:

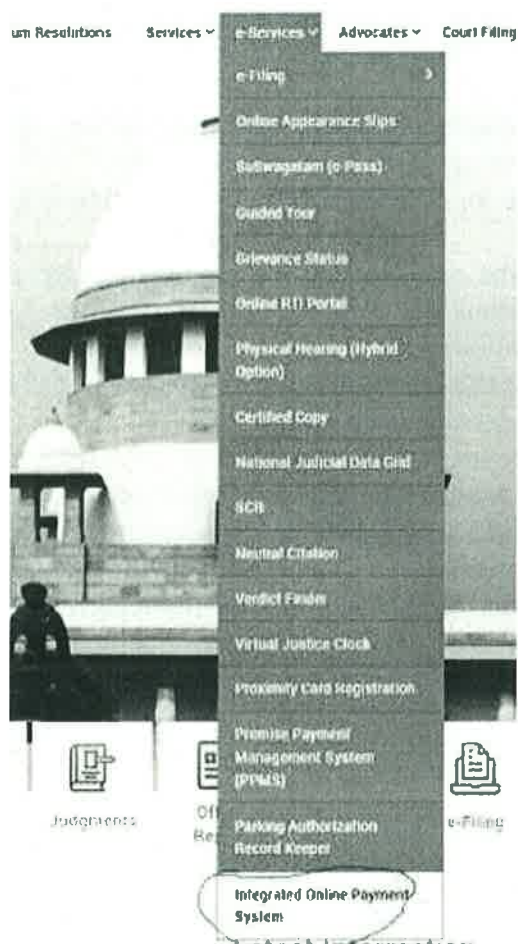
**Recent colour
Photograph of the
Scribe**

(I have verified the details of the scribe and the candidate)

Signature of Invigilator(s) _____

Step-by-Step Procedure for AOR Examination Fee Payment

1. Visit the IOPS portal on the official website of Supreme Court of India, which is accessible through the URL: <https://www.sci.gov.in/iops/> with the following **Navigation** path <https://www.sci.gov.in/> -> e-Services -> Integrated Online Payment System.



[Home](#) > Private: Integrated Online Payment System (IOPS)

Private: Integrated Online Payment System (IOPS)

AOR Registration/Exam Fee

Fee payment for Creche

Miscellaneous Payments

Select Purpose

2. Choose your appropriate tab for payment i.e., AOR Registration/Exam Fees

AOR Registration/Exam FeeFee payment for CrecheMiscellaneous Payments

-- Select Purpose --

-- Select Purpose --
AOR Registration Fees
Fees for AOR Examinations

3. Once the desired tab is selected, click on the appropriate purpose from the drop-down menu list.

Payment PurposeDepositor's DetailsConfirm InfoPay

Payment Purpose

Depositor's category:Individual

Purpose:Fees for AOR Examinations

Ministry:LAW & JUSTICE

Function Head:007001501000000 - Services & Service Fees

Pay & Account Office (PAO):031709 - PAO(Supreme Court), New Delhi

Drawing & Disbursing Office(DDO):231710 - Joint Registrar

Amount:INR0

Payment Frequency /Period:No Restriction

Remarks:Remark

Ylm G80

Get a new Captcha

Text shown in Captcha is case-sensitive

Type the text shown as per the image above: Captcha

Add

4. Once selected, the system automatically redirects the user to Bharatkosh payment portal, where the details pertaining to Pay and Accounts Office and concerned Ministry are automatically populated for convenience of stakeholders. The stakeholders need to choose depositor's category (Individual / Corporate / NGO / Ministry / PSU / Autonomous Body) and enter the amount of payment along with remarks and captcha to move forward.

5. In the next step, the depositor needs to enter personal details such as name, address and contact number and e-mail address.

Depositor's Details

Name: Mr.

Address Line 1:

Address Line 2:

Country: INDIA

State: --Select--

District: --Select--

City:

Pincode/Zipcode:

TAN:

TIN:

Mobile Number: INDIA(+91)

Email:

6. Once the details are confirmed, the depositor needs to make final payment by choosing the desired payment method (NEFT/RTGS, etc.) as the case may be.
7. Stakeholders making payment through the portal may also refer to the FAQ <https://bharatkosh.gov.in/NTRPHome/Faq> and User guide, as published on Bharatkosh website - <https://bharatkosh.gov.in/pdf/UserGuideBharatkosh.pdf>